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WP-22042-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

## HON'BLE SHRI JUSTICE VISHAL MISHRA ON THE 20<sup>th</sup> OF JUNE, 2025

### WRIT PETITION No. 22042 of 2025

#### RATILAL MALVIYA

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

#### Appearance:

Shri Abhinav Shrivastava - Advocate for the petitioner.

Shri A. S. Baghel - GA for the respondents / State.

#### **ORDER**

This petition is filed against the order of demolition dated 12.6.2025 issued by the Tahsildar,

Counsel appearing for the State has pointed out that the petitioner is having alternative and efficacious remedy of filing an appeal. In an identical circumstances, a Co-ordinate Bench of this Court has passed an order in the earlier round of litigation. W.P.No.18456/2025 filed on earlier occasion was disposed of on 19.5.2025. Thereafter, this order has been passed by the authorities.

As the petitioner is having alternative and efficacious remedy of filing an appeal against the impugned order, counsel for the petitioner submits that the appeal will be filed within 10 days from today before the Appellate authority and prays that in case an appeal is filed, the authority concerned shall consider and decide the same within a stipulated time frame and till the decision is taken on the appeal, no coercive action be taken against the



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petitioner for demolition of the property in question as the petitioner is in possession in pursuance to the lease granted to him by the Nagar Palika about 30-40 years back.

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Counsel for the State has no objection.

Under these circumstances, this petition is disposed of directing the petitioner to file an appeal before the Appellate authority within a period of 10 days from today and in case such an appeal is preferred, the Appellate authority is directed to consider and decide the appeal by giving audience to the petitioner within a period of 30 days thereafter.

As a matter of interim relief, it is directed that till the decision is taken on the appeal preferred by the petitioner by the Appellate Authority, no coercive action in pursuance to the impugned order be taken against the petitioner.

With the aforesaid, petition is disposed of.

CC today.

(VISHAL MISHRA) JUDGE